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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + W.P.(C) 3097/2013, CM APPL.5870 & 5871/2013
 M/S TODAY HOMES & INFRASTRUCTURE (P) LTD.

..... Petitioner

Through: Mr. Vivek Sibal with Mr. Mithila Sharma &
 Mr. Vaibhav Tyagi, Advs.

versus

COMMISSIONER OF INCOME TAX (CENTRA) -III & ORS.

..... Respondents

Through: Nemo.

+ W.P.(C) 3098/2013, CM APPL.5872 & 5873/2013

TODAY HOTELS P LTD

..... Petitioner

Through: Mr. Vivek Sibal with Mr. Mithila Sharma &
 Mr. Vaibhav Tyagi, Advs.

versus

COMMISSIONER OF INCOME TAX III & ORS.

..... Respondents

Through: Nemo.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% 26.11.2013

It is submitted by learned counsel for the petitioner that the rectification application of the writ petitioner has been accepted partly but there is a subsisting grievance which requires to be considered.

Learned counsel for the petitioner claims liberty to withdraw the writ



petitions and approach this Court, in a fresh writ petition impugning the latest order of the Settlement Commissioner dated 29.10.2013 and the surviving grievance, if any, in regard to the order dated 30th April, 2013 by the Settlement Commissioner. Liberty granted. Writ petitions are dismissed as withdrawn with liberty as prayed for.

Ravindra Bhat
S. RAVINDRA BHAT, J
Najmi Waziri
NAJMI WAZIRI, J

NOVEMBER 26, 2013

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